

FORM A**PUBLIC ANNOUNCEMENT**

(UNDER REGULATION 6 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016)

FOR THE ATTENTION OF THE CREDITORS OF (SHAKTI REFOILS & AGRO FOODS PRODUCTS PVT. LTD.)		
RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	Shakti Refoils & Agro Foods Products Pvt. Ltd.
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	24/05/2007
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	ROC- AHMEDABAD
4.	CORPORATE IDENTITY NO. / LIMITED LIABILITY IDENTIFICATION NO. OF CORPORATE DEBTOR	CIN:- U01111GJ2007PTC050938
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	90, 1ST FLOOR, SHAHJANAND SHOPPING CENTER, OPP. SHREENATH TRAVEL, SHAHIBAG, AHMEDABAD GJ 380004 IN
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	27.01.2020 (COPY OF ORDER RECEIVED BY INTERIM RESOLUTION PROFESSIONAL ON 10 TH FEBRUARY , 2020 VIA POST)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	25 TH JULY, 2020 (180 DAYS FROM THE DATE OF COMMENCEMENT OF INSOLVENCY)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	NAME:-MR. NAVIN Khandelwal, REG. NO.:- IBBI/IPA-001/IP-P00703/2017-2018/11301
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	ADDRESS:- 206, NAVNEET PLAZA 5/2 OLD PALASIA, INDORE- 452001 EMAILID:- navink25@yahoo.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	ADDRESS:- 206, NAVNEET PLAZA 5/2 OLD PALASIA, INDORE- 452001 EMAILID:- irpshaktirefoils@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	23 RD FEBRUARY, 2020
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NOT APPLICABLE AS PER INFORMATION AVAILABLE WITH IRP TILL DATE
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED	NOT APPLICABLE



	REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVE ARE AVAILABLE	WEB LINK : HTTPS:IBBI.GOV.IN/DOWNLOADFORM.HTML PHYSICAL ADDRESS: AS PER POINT 10 NOT APPLICABLE AS PER INFORMATION AVAILABLE WITH IRP TILL DATE

NOTICE IS HEREBY GIVEN THAT THE NATIONAL COMPANY LAW TRIBUNAL HAS ORDERED THE COMMENCEMENT OF CORPORATE INSOLVENCY RESOLUTION PROCESS OF THE PROCESS OF THE

SHAKTI REFOILS & AGRO FOODS PRODUCTS PVT. LTD., AHMEDABAD

ON 27.01.2020

THE CREDITORS OF Shakti Refoils & Agro Foods Products Pvt. Ltd., AHMEDABAD, ARE HEREBY CALLED UPON TO SUBMIT THEIR CLAIMS WITH PROOF ON OR BEFORE 23RD FEBRUARY, 2020 TO THE INTERIM RESOLUTION PROFESSIONAL AT THE ADDRESS MENTIONED AGAINST ENTRY No. 10.

THE FINANCIAL CREDITORS SHALL SUBMIT THEIR CLAIMS WITH PROOF BY ELECTRONIC MEANS ONLY. ALL OTHER CREDITORS MAY SUBMIT THE CLAIMS WITH PROOF IN PERSON, BY POST OR BY ELECTRONIC MEANS.

THE CLAIM MAY BE SUBMITTED IN THEIR SPECIFIED FORMS- FORM B –OPERATIONAL CREDITOR (OTHER THAN WORKMEN/EMPLOYEE); FORM C –FINANCIAL CREDITOR, FORM CA –FINANCIALCREDITOR IN A CLASS , FORM D – WORKMEN/EMPLOYEE, FORM E- AUTHORIZED REPRESENTATIVE OF WORKMEN/EMPLOYEE & FORM F – OTHER CREDITORS.

SUBMISSION OF FALSE OR MISLEADING PROOFS OF CLAIM SHALL ATTRACT PENALTIES.

NAVIN KHANDELWAL
INTERIM RESOLUTION PROFESSIONAL



IN THE MATTER OF Shakti Refoils & Agro Foods Products Pvt. Ltd.
REGN NO.:- IBBI/PA-001/IP-P00703/2017-2018/11301

DATE:- 12/02/2020
PLACE :- Indore